

an>

Title: Papers laid on the Table of the House by Ministers/members.

HON. SPEAKER: Now, papers to be laid on the Table of the House.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY):  
Madam, Speaker, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (i) The Investor Education and Protection Fund Authority (Appointment of Chairperson and Members, holding of meetings and provision for offices and officers) Rules, 2016 published in Notification No. G.S.R.26(E) in Gazette of India dated 14<sup>th</sup> January, 2016.
- (ii) The Companies (Meetings of Board and its Powers) Second Amendment Rules, 2015 published in Notification No. G.S.R. 971(E) in Gazette of India dated 15<sup>th</sup> December, 2015.
- (iii) The Companies (Audit and Auditors) Amendment Rules, 2015 published in Notification No. G.S.R. 972(E) in Gazette of India dated 15<sup>th</sup> December, 2015.
- (iv) The Companies (Incorporation) Amendment Rules, 2016 published in Notification No. G.S.R. 99(E) in Gazette of India dated 22<sup>nd</sup> January, 2016.
- (v) The Companies (Share Capital and Debentures) Amendment Rules, 2016 published in Notification No. G.S.R. 290(E) in Gazette of India dated 10<sup>th</sup> March, 2016.
- (vi) The Companies (Incorporation) Second Amendment Rules, 2016 published in Notification No. G.S.R. 336(E) in Gazette of India dated 23<sup>rd</sup> March, 2016.
- (vii) The Companies (Share Capital and Debentures) Second Amendment Rules, 2016 published in Notification No. G.S.R. 358(E) in Gazette of India dated 29<sup>th</sup> March, 2016.
- (viii) The Companies (Indian Accounting Standards) (Amendment) Rules, 2016 published in Notification No. G.S.R. 365(E) in Gazette of India dated 30<sup>th</sup> March, 2016.
- (ix) The Companies (Accounting Standards) Amendment Rules, 2016 published in Notification No. G.S.R. 364(E) in Gazette of India dated 30<sup>th</sup> March, 2016.

[Placed in Library, See No. LT 4565/16/16]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 470 of the Companies Act, 2013:-

- (i) The Companies (Removal of Difficulties) Order, 2016 published in Notification No. S.O.1226(E) in Gazette of India dated 29<sup>th</sup> March, 2016.
- (ii) The Companies (Removal of Difficulties) Second Order, 2016 published in Notification No. S.O.1227(E) in Gazette of India dated 29<sup>th</sup> March, 2016.

[Placed in Library, See No. LT 4566/16/16]

(3) A copy of the Appellate Authority (Allowances payable to, and other terms and conditions of service of Chairperson and members and the manner of meeting expenditure of the Authority) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 337(E) in Gazette of India dated 23<sup>rd</sup> March, 2016 under Section 30B of the Chartered Accountants Act, 1949.

[Placed in Library, See No. LT 4567/16/16]

(4) A copy of the Notification No. G.S.R. 328(E) (Hindi and English versions) published in Gazette of India dated 22<sup>nd</sup> March, 2016 making certain amendments in the Notification No. G.S.R.490(E) dated 13<sup>th</sup> July, 2007 under Section 40 of the Company Secretaries Act, 1980.

[Placed in Library, See No. LT 4568/16/16]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002, as amended by Competition (Amendment) Act, 2007:-

- (i) The Competition Commission of India (Procedure for Engagement of Experts and Professionals) Amendment Regulations, 2015 published in Notification No. A-12015/1/2015-HR/CCI in Gazette of India dated 27<sup>th</sup> June, 2015.
  - (ii) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2015 published in Notification No. F. No. CCI/CD/Amend/Comb.Reg./2015 in Gazette of India dated 1<sup>st</sup> July, 2015.
  - (iii) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2016 published in Notification No. F. No. CCI/CD/Amend/Comb.Reg./2016 in Gazette of India dated 8<sup>th</sup> January, 2016.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) & (ii) of (5) above.

[Placed in Library, See No. LT 4569/16/16]

**THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI):** Madam Speaker, I beg to lay on the Table:-

(1) A copy of the following papers (Hindi and English versions) under Section 14 of the National Commission for Women Act, 1990:-

- (i) Annual Report of the National Commission for Women, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4570/16/16]

- (3)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4571/16/16]

**THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA):** Madam Speaker, I beg to lay on the Table:-

- (1)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2014-2015, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4572/16/16]

- (3)
- (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year

2014-2015.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4573/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2014-2015, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2014-2015.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 4574/16/16]

(7) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Food Standards and Food Additives) (Amendment) Regulations, 2016 published in Notification No. 1-10(1)/Standards/SP(Fish and Fisheries Products)/FSSAI-2013 in Gazette of India dated 15<sup>th</sup> January, 2016.
- (ii) The Food Safety and Standards (Contaminants, Toxins and Residues) (Amendment) Regulations, 2015 published in Notification No. F. No. 1-99/1/SP/contaminants/FSSAI/2009 in Gazette of India dated 12<sup>th</sup> November, 2015 together with a corrigendum thereto published in Notification No. F.No. 1-99/SP(contaminants)/FSSAI/2009 (English versions only) dated 12<sup>th</sup> February, 2016.
- (iii) The Food Safety and Standards (Contaminants, Toxins and Residues) (Amendment) Regulations, 2015 published in Notification No. F.No.1-99/4/SP(Contaminants)/FSSAI/2014 in Gazette of India dated 12<sup>th</sup> November, 2015.

[Placed in Library, See No. LT 4575/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH):  
Madam Speaker, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (i) Outcome Budget of the Directorate General Married Accommodation Project for the year 2016-2017.

[Placed in Library, See No. LT 4576/16/16]

- (ii) Outcome Budget of the Ex-Servicemen Contributory Health Scheme for the year 2016-2017.

[Placed in Library, See No. LT 4577/16/16]

- (iii) Outcome Budget of the National Institution for Transforming India (NITI) for the year 2016-2017.

[Placed in Library, See No. LT 4578/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK): Madam Speaker, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2014-2015, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4579/16/16]

(3) A copy of the Homoeopathy (Post Graduate Degree Course) M.D. (Hom.) Amendment Regulations, 2015 (Hindi and English versions) published

in Notification No. F. No. 12-11/2010-CCH(Pt.) in Gazette of India dated 28<sup>th</sup> March, 2016 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973 together with a corrigendum thereto published in Notification No. 12-13/2006-CCH(Pt.V) dated 28<sup>th</sup> March, 2016.

[Placed in Library, See No. LT 4580/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): Madam Speaker, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4581/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

- (i) The Insurance Regulatory and Development Authority (Issuance of Capital by Indian Insurance Companies transacting Life Insurance business) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./22/112/2015 in Gazette of India dated 23<sup>rd</sup> December, 2015.
- (ii) The Insurance Regulatory and Development Authority (Issuance of Capital by Indian Insurance Companies transacting Life Insurance Business) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./21/111/2015 in Gazette of India dated 18<sup>th</sup> December, 2015.
- (iii) The Insurance Regulatory and Development Authority (Inspection and Fee for Supply of Copies of Returns) Regulations, 2015 published in Notification No. F. No. IRDAI/Reg./2/114/2016 in Gazette of India dated 19<sup>th</sup> February, 2016.

[Placed in Library, See No. LT 4582/16/16]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.284(E) published in Gazette of India dated 8<sup>th</sup> March, 2016, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Phenol', originating in, or exported from the European Union, Singapore and Korea RP for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (ii) G.S.R.285(E) published in Gazette of India dated 8<sup>th</sup> March, 2016, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of 'polypropylene', originating in, or exported from the Singapore for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (iii) G.S.R.295(E) published in Gazette of India dated 11<sup>th</sup> March, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 27/2014-Cus., (ADD) dated 13<sup>th</sup> June, 2014.
- (iv) G.S.R.305(E) published in Gazette of India dated 15<sup>th</sup> March, 2016, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'all kinds of plastic processing machines or injection moulding machines, also known as injection presses, having clamping force equal to or more than 40 tonnes, and equal to or less than 3200 tonnes, used for processing or moulding of plastic materials', originating in, or exported from Chinese Taipei, Philippines, Malaysia and Vietnam for a period of five years, based on final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (v) G.S.R.360(E) published in Gazette of India dated 29<sup>th</sup> March, 2016, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of '2-Thyl Hexanol', originating in, or exported from the European Union, United States of America, Korea RP, Chinese Taipei, Malaysia and Indonesia for a period of five years, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (vi) G.S.R.362(E) published in Gazette of India dated 29<sup>th</sup> March, 2016, together with an explanatory memorandum seeking to levy

definitive anti-dumping duty on imports of Tyre Curing Presses also known as Tyre Vulcanisers or Rubber Processing Machineries for tyres, excluding Six Day Light Curing Press or curing bi-cycle tyres, originating in, or exported from the People's Republic of China for a period of five years from the date of imposition *i.e.* 29.3.2016, pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied duties.

- (vii) G.S.R.359(E) published in Gazette of India dated 29<sup>th</sup> March, 2016, together with an explanatory memorandum seeking to levy provisional anti-dumping duty on "Glazed/Unglazed Porcelain/Vitrified tiles in polished or unpolished finish with less than 3% water absorption", originating in, or exported from the People's Republic of China for a period of not exceeding six months from the date of publication of notification, pursuant to the preliminary findings in anti-dumping investigation conducted by the Directorate General of Anti-dumping and Allied duties.
- (viii) G.S.R.363(E) published in Gazette of India dated 29<sup>th</sup> March, 2016, together with an explanatory memorandum seeking to impose safeguard duty on imports of "Hotrolled flat products of non-alloy and other alloy Steel in coils of a width of 600mm or more' for a period of two years and six months at specified rates pursuant to the final findings of investigations conducted by the Directorate General of Safeguards.
- (ix) G.S.R.146(E) published in Gazette of India dated 5<sup>th</sup> February, 2016, together with an explanatory memorandum notifying the 132 countries, mentioned therein, as developing countries for the purposes of the Customs Tariff Act, 1975 .
- (x) G.S.R.1010(E) published in Gazette of India dated 29<sup>th</sup> December, 2015, together with an explanatory memorandum rescinding the customs Tariff (Transitional Product Specified Safeguard Duty) Rules, 2002.

[Placed in Library, See No. LT 4583/16/16]

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) The Customs (Import of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) (Amendment) Rules, 2016 published in Notification No. G.S.R. 306(E) in Gazette of India dated 15<sup>th</sup> March, 2016, together with an explanatory memorandum.
- (ii) G.S.R.344(E) published in Gazette of India dated 28<sup>th</sup> March, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Customs, dated 17<sup>th</sup> March, 2012.
- (iii) G.S.R.383(E) published in Gazette of India dated 31<sup>st</sup> March, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29<sup>th</sup> July, 2011.
- (iv) G.S.R.147(E) published in Gazette of India dated 5<sup>th</sup> March, 2016, together with an explanatory memorandum has been issued align it with the Export Import Policy 2015-2020 and with the intent of reducing regulatory interface and promoting the ease of doing business.

[Placed in Library, See No. LT 4584/16/16]

(6) A copy of the Point of Taxation (Second Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 370(E) in Gazette of India dated 30<sup>th</sup> March, 2016 under sub-section (4) of section 94 of the Finance Act, 1994.

[Placed in Library, See No. LT 4585/16/16]

(7) A copy of the Central Excise (Removal of Goods at Concessional Rate of Duty for Manufacture of Excisable and other Goods) (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 307(E) in Gazette of India dated 15<sup>th</sup> March, 2016 under sub-section (2) of section 38 of the Central Excise Act, 1944.

[Placed in Library, See No. LT 4586/16/16]

(8) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 54 of 2015)-Audit on the Preparedness for Implementation of National Food Security Act, 2013, Ministry of Consumer Affairs, Food and Public Distribution, for the year ended March, 2015.

[Placed in Library, See No. LT 4587/16/16]

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 8 of 2016)-Report on Mahatma Gandhi National

[Placed in Library, See No. LT 4588/16/16]

- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 6 of 2016)- Performance Audit on Natural or cultured pearls, precious or semi-precious stones, precious metals, metals clad with precious metal and articles thereof, imitation jewellery, coins (Chapter 71 of CTH), Department of Revenue-Indirect Taxes-Customs, for the year ended March, 2015.

[Placed in Library, See No. LT 4589/16/16]

- (iv) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 7 of 2016)- Performance Audit Implementation of Passport Seva Project for the year ended March, 2015.

[Placed in Library, See No. LT 4590/16/16]

- (v) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 53 of 2015)-Railways Finances for the year ended March, 2015.

[Placed in Library, See No. LT 4591/16/16]

(9) A copy each of the following papers (Hindi and English versions):-

- (i) Appropriation Accounts (Part I- Review) of the Indian Railways for the year 2014-2015.

[Placed in Library, See No. LT 4592/16/16]

- (ii) Appropriation Accounts (Part II- Detailed Appropriation Accounts) of the Indian Railways for the year 2014-2015.

[Placed in Library, See No. LT 4593/16/16]

- (iii) Appropriation Accounts (Part II- Detailed Appropriation Accounts {Annexure-G}) of the Indian Railways for the year 2014-2015.

[Placed in Library, See No. LT 4594/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING [COL. RAJYAVARDHAN RATHORE (Retd.)]: Madam Speaker, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2014-2015, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4595/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2014-2015, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4596/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2013-2014.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 4597/16/16]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2014-2015.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 4598/16/16]

(9) A copy of the Notification No. S.O. 681(E) (Hindi and English versions) published in Gazette of India dated 7<sup>th</sup> March, 2016, notifying Additional District Magistrates as authorised officers to exercise the powers conferred upon them under the provisions of the Cable Television Networks (Regulation) Act, 1995 except in respect of sections 5 & 6 within the local limits of their jurisdiction issued under Section 2 of the said Act.

[Placed in Library, See No. LT 4599/16/16]

—

-